

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

INTERLOCUTORY APPLICATION NOS.19-21/2016
(For modification of Court's Order dated 30.6.2014)
IN
CIVIL APPEAL NOS.5874-5676/2014

STATE OF GUJARAT & ORS. ... APPELLANT(S)

VS.

AMJADALI GAZANFARALI BUKHARI & ORS. ... RESPONDENT(S)

O R D E R

Heard the learned counsel for the applicant.

We do not find any substance in these applications.

I.A.Nos.19 to 21 are rejected.

.....J.
[ANIL R. DAVE]

.....J.
[ADARSH KUMAR GOEL]

New Delhi;
25th April, 2016.

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

I.A.Nos.19-21/2016 in Civil Appeal No(s).5874-5876/2014

STATE OF GUJARAT

Appellant(s)

VERSUS

AMJADALI GAZANFARALI BUKHARI & ORS.

Respondent(s)

(For modification of Court's order dated 30.6.2014 and office report)

Date : 25/04/2016 These applications were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIL R. DAVE

HON'BLE MR. JUSTICE ADARSH KUMAR GOEL

For Appellant(s)/ Mr. Sarash Kumar,Adv.
Applicant(s) for M/s. Aura & Co.,Adv.Mr. Preetesh Kapur,Adv.
Mr. Kabir Hathi,Adv.
For Ms. Hemantika Wahi,Adv.For Respondent(s) Mr. Mohan Pandey,Adv.
Mr. Sunil Kumar Jain,Adv.
Mr. T. Mahipal,Adv.UPON hearing the counsel the Court made the following
O R D E R

I.A.Nos.19 to 21 are rejected in terms of the signed order.

(Sarita Purohit)
Court Master(Sneh Bala Mehra)
Assistant Registrar

(Signed order is placed on the file)